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(xx) Statement giving reasons for the deiay in laying the papers mentioned at (i) to (xviii) above. [Placed in Library. See No. LT-2064/91]

Report and Accounts (1989-90) of India Tourism Development Corporation Limited, New Delhi and related papers.

SHRIMATI USHA SINGH: Madam, I afed -fay on the Table a copy each (in English and Hindi) of the following papers under subsection (1) of section 619A of the Companies Act. 1956:-

- (i) Twenty-fifth Annual Report and Accounts of the India Tourism Development Corporation Limited, New Delhi, for the year 1989-90. Together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Statement by Government accepting the above Report. .[Placed in Library. See No. LT-2O45/91].

Report and Accounts (1989-90) of National Cooperative Consumers Federation of India Limited, New'Delhi and related papers

खादा और नागरिक पूर्ति मंत्रालय में राज्य मंत्री (ब्री सरवर हसैन): महोदया, मैं निम्नलिखित पत्रों की एक प्रति सभा पटल पर रखता है:

- (i) 1989-90 के वर्ष के लिए नेशनल को-ओपरे-टिव कन्ज्युमंसी फेडरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली का 25वां वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन सहित ।
- (ii) फेडरेशन के कार्यकरण की सरकार **द्वारा** समीक्षा ।
- (iii) ऊपर (i) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दशनि वाला विवरण। पुस्तकालय में रखी गई, देखिए संख्या एंल॰टी॰-2065/91]

Report and Accounts (1989-90) of Central Board for Workers Education, Nagpur

श्रम मंत्रालय में राज्य मंत्री और कल्याण मंत्रालय में राज्य मंत्री (श्री रामजी लाल सुमन): मै निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) समा पटल पर रखता हूं:

- (i) 1989-90 के वर्ष के लिए केन्द्रीय कर्मकार शिक्षा बोर्ड, नागपुर का इक्तीसवां वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षा के प्रतिवेदन सहित।
- (ii) बोर्ड के कार्यकरण की सरकार द्वारा समीक्षा।

[प्रसकालय में रखी गई, देखिए संख्या एल॰टी॰-2066 / 91]

Report and Accounts (1982-83, 1983-84, 1984-85) of Punjab Land Development and Reclamation Corporation Limited. Chandigarh and related papers,,

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAY-ANTILAL VIRCHANDBHAI SHAH): Madam, I lay on the Table-

- I. (1) A copy each (in English and Hindi) of the following papers, under subsection (1) of section 619A of Companies Act, 1956, read with sub-clause (iii) of clause (c) of the Proclamation dated the 11th May, 1987, issued by the President in relation to the State of Punjab:—
 - (i) Eighteenth Annual Report and Accounts of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1982-83, together with the Auditors' Report on the accounts and the comments of the Comptroller and Auditor General of India thereon.

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- (ii) Nineteenth Annual Report and Accounts of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (iii) Twentieth Annual Report and Accounts of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh for the year 1984-85, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (2) Statement (In English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. LT-2097A/91].

Report and Accounts (1988-89) of Gujarat Agro Industries Corporation Limited, Ahmedabad and related papers

- (1) (SHRI JAYANTILAL VIR-CHANDBHAI SHAH): Sir, I also lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
 - Nineteenth Annual Report and Accounts of the Gujarat agro Industries Corporation Limited, Ahmedabad, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the

Comptroller and Auditor General of India.

- (ii) Review by Government on the working of the Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

 [Placed in Library. See No. LT-2073/91]

Report and Accounts (1989-90) of Tehri Hydro Development Corporation Limited, Tehri (Uttar Pradesh) and related papers

Report of Justice Kuldip Singh Commis-Report of Justice Kuldip Singh Commis-

उन्जो मंत्रालय में राज्य मंत्री (श्री बाबनराव धाकने): कम्पनी अधिनियम, 1956 की घारा 619क की उपघारा (1) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हुं:

- (i) 1989-90 के वर्ष के लिए टिहरी हाइड्रो डेवलपमेंट कारपोरेशन लिमिटेड, टिहरी (उत्तर प्रदेश) का दूसरा वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन और उस पर भारत के नियंत्रक महालेखापरी-क्षक की टिप्पणियों सहित।
- (ii) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा। [पुस्तकालय में रखी गई देखिए संख्या एल॰ टी॰-2116/91]

sion of Inquiry into certain land deals in Karnataka and related papers

THE MINISTER OF STATE IN PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): Sir, I lay on the Table a copy (in English and Hindi) of the Report of Justice Kuldip Singh Commission of Inquiry [Volumes I and II (Parts I and II)] appointed to enquire into certain land deals in Karnataka together with the Memorandum of Action taken on the Report. [Placed in Library See No. LT-1965/91]